

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4636
ANSWERED ON:21.02.2014
ADWDR SCHEME
Devappa Anna Shri Shetti Raju Alias

Will the Minister of FINANCE be pleased to state:

(a) whether the Government had laid down/maintained clear norms or guidelines about limit of Agricultural Debt Waiver Debt Relief (ADWDR) Scheme-2008; and

(b) if so, the details thereof?

Answer

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) & (b) Loan waiver to farmers was provided by the Central Government under Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008.

Under the Scheme, direct agricultural loans disbursed by Scheduled Commercial Banks, Local Area Banks, Cooperative Credit Institutions and Regional Rural Banks between 1st April, 1997 to 31st March, 2007 to farmers, which were overdue as on 31st December, 2007 and remained unpaid up to 29th February, 2008 were eligible for Debt Waiver/Debt Relief.

While 'Small and Marginal Farmers' were entitled to cent percent Debt Waiver, 'Other Farmers' were given a rebate of 25 percent of eligible amount, subject to the condition that the farmer pays the balance of 75 per cent.

As many as, 3.73 crore farmers were benefitted to the extent of Rs. 52,259.86 crore.